

institutes in India, offering full time courses.

(b) No, Sir. The concession is made available for travel on any domestic sector of Indian Airlines without any restriction.

(c) Does not arise.

#### Loss in Steel Plants

2629. SHRI CHITTA MAHATA: Will the Minister of STEEL AND MINES be pleased to state:

(a) the names of the steel plants which have so far incurred loss and the extent of loss—Steel plants-wise figures;

(b) the reasons therefor; and

(c) what action Government propose to compensate this amount?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) The Steel Plants which have incurred losses are (i) Durgapur Steel Plant (ii) Bokaro Steel Plant (iii) Alloy Steels Plant and (iv) Indian Iron and Steel Company Limited.

The extent of cumulative losses incurred by Durgapur, Bokaro and Alloy Steels Plant as on 31-3-1980 and by Indian Iron and Steel Co. Ltd. as on 31-3-1979 is indicated below:—

	(Rs. crores)
Durgapur Steel Plant	252.16
Bokaro Steel Plant	127.57
Alloy Steels Plant	27.04
Indian Iron & Steel Co. Ltd.	60.87

(b) The losses of the steel plants mentioned above were mainly due to shortfall in production caused by inadequate supply of power from D.V.C. and non-availability of coking coal in adequate quantity and of good quality. In the case of Durgapur Steel Plant, the losses were, to an extent, due to very unremunerative and low prices of wheels, axles and wheel sets. In

the case of Bokaro Steel Plant, which is comparatively a new plant, the existing prices of steel were related to the cost of production of the older units whose capital related charges are one-third of the total costs in the case of Bokaro. Indian Iron & Steel Co. Ltd. has been a sick unit for a considerable period and interest burden on loans advanced to the Company to rehabilitate it has further added to its loss.

(c) Losses incurred by the plants are not compensated by Government.

तस्करी की घटनाएं और गिरफ्तार तस्कर

2630. श्री राम अग्रवाल : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गत एक वर्ष के दौरान देश में तस्करी की गतिविधियों में वृद्धि हुई है;

(ख) यदि हां, तो गत एक वर्ष के दौरान तस्करी के कितने मामले प्रकाश में आए और कितने तस्करों को गिरफ्तार किया गया; और

(ग) गत एक वर्ष के दौरान पकड़े गए तस्करी के सामान का पूरा ब्यौरा क्या है ?

वित्त मंत्रालय में राज्य मंत्री (श्री सवाई सिंह सिसोदिया) : (क) से (ग). सरकार को इस बारे में कोई सूचना नहीं है कि पिछले एक वर्ष के दौरान देश में तस्करी की गतिविधियों में वृद्धि हुई है अथवा नहीं परन्तु, सरकार को वर्ष 1979 और 1980 (सितम्बर तक) के दौरान सीमा शुल्क अधिकारियों द्वारा पकड़े गए मामलों की संख्या, पकड़े गये माल के मूल्य और तस्करी की गतिविधियों के सिलसिले में गिरफ्तार

किये गये व्यक्तियों की संख्या के बारे में जानकारी है जो निम्नानुसार है :—

वर्ष	माल पकड़ने के मामलों की संख्या	पकड़े गये माल का मूल्य (करोड़ रुपयों में)	गिरफ्तार किये गये व्यक्तियों की संख्या
1	2	3	4
1979	1,03,640	40.42	1788
1980	86,751	42.96	1275

**Companies against Santosh Benefit Company Ltd., Ahmedabad**

2631. SHRI CHHITUBHAI GAMIT: Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact that some subscribers of Santosh Benefit Co. Ltd., a Chit Fund Company of Ahmedabad have complained that the said Company have cheated them;

(b) what action Government have taken against the Company;

(c) if not, the reasons therefor; and

(d) whether the accounts of the Company are regularly checked and audited as required under law?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Complaints were received against this company alleging non-repayment of subscriptions/deposits, resorting to irregular practices in the conduct of draws and forfeiture of subscriptions etc.

(b) and (c). The complaints were looked into by the Reserve Bank and it was found that they generally pertained to the compliance or otherwise of the terms and conditions of the different types of schemes conducted by the company. The acceptance of deposit is a contract between the

depositor and the concerned company and in case of breach of contract redress can be sought in a Court of law. As such, it was for the aggrieved parties to take action in a Court of Law.

(d) The Reserve Bank have reported that the accounts of the company are being regularly audited by the Chartered Accountants appointed under the Companies Act, 1956.

**Floating Hotels Plan for Indian Coastline**

2632. SHRI ARVIND NETAM: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that floating hotels plan along the Indian coastline has been rejected by the Government of India; and

(b) if so, what are the reasons thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) and (b). A Japanese firm had indicated its interest in promoting the idea of putting up wafer-based luxury hotels, particularly at Bombay. However, because of constraints on resources and in view of the very sizeable foreign exchange investment involved, it was not found possible to pursue the scheme.